

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL No. 49 of 2017

Dated: 14th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J.Kapoor, Technical Member**

Cairn India Ltd.

....Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors

....Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R.1

Mr. M.G. Ramachandran
Ms. Poorva Saigal for R.2

ORDER

Admit. Issue notice. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. M.G. Ramachandran takes notice on behalf of Respondent No.2. They seek four weeks time to file reply. Notice be issued to the other Respondents.

Dasti, in addition, is permitted. Learned counsel for the respondents may file reply on or before 18.04.2017 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 04.05.2017 after serving copy on the other side.

List the matter on **04.05.2017**.

(I.J.Kapoor)
Technical Member
pr/vt

(Justice Ranjana P. Desai)
Chairperson